

CENTRAL ADMINISTRATIVE TRIBUNAL, JABAL PUR BENCH

CIRCUIT COURT AT GWALIOR

Original Application No. 34 of 2001

Gwalior, this the 30th day of October, 2003

Hon'ble Shri Shanker Raju, Judicial Member  
Hon'ble Shri Sarveshwar Jha, Administrative Member

Smt. Thankamma David, Wd/o Late Shri  
K.M. David,

and three others.

... Applicants

(By Advocate - Shri S.C. Sharma)

V e r s u s

The Union of India,  
Through : The Secretary,  
Ministry of Defence, New Delhi

and six others.

... Respondents

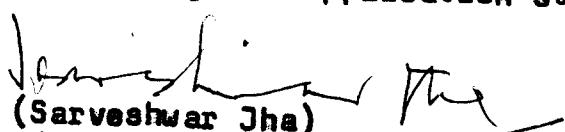
(By Advocate - None)

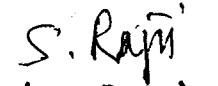
O R D E R (Oral)

By Shanker Raju, Judicial Member -

Keeping in view the larger Bench decision, decided at Calcutta, the LRs may file an appeal against the order of compulsory retirement and if such an appeal is filed the respondents shall consider it without adhering to the limitation and be disposed of by a detailed and speaking order, dealing with all the contentions of the applicant including the contentions taken in the OA. The order shall be passed by the respondents within two months from the date of receipt of the appeal by the LRs of the original applicant.

2. Original Application stands disposed of accordingly.

  
(Sarveshwar Jha)  
Administrative Member

  
(Shanker Raju)  
Judicial Member

SC. Sharma, Adm. GWH  
TC. Singh, Adm. GWH

Sharma  
6/11/03

Farukh  
6/11/03